

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI

Application No. 257 of 2020

IN THE MATTER OF

The Tribunal on its own motion-SUO MOTU Based on  
The news Item in the New Indian Newspaper, Dated  
27-11-2020, "ACooum in the making in Karur?".  
"Callousnous of officials"

.... Applicant

-Vs-

1. The Chief Secretary to Govt o Tamil Nadu  
Govt. Secretariat, For St George,  
Chennai,  
Tamil Nadu- 600009.
2. The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat,  
Fort St. George Chennai,  
Tamil Nadu – 600009.
3. Principal Secretary to Government Health  
and Family Welfare Department Secretariat,  
Fort St. George,  
Chennai - 600 009.
4. The Secretary to Govt. of Tamil Nadu,  
Department of Environment & Forests,  
Govt. Secretariat,  
Fort St. George Chennai,  
Tamil Nadu – 600009
5. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat, Fort St. George Chennai,  
Tamil Nadu - 600009
6. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai,  
Guindy, Chennai,  
Tamil Nadu – 600032
7. The District Collector,  
Karur District,  
SH-874, First Floor Collector Office,  
Karur, Tamil Nadu - 639 007.

  
**Commissioner,**  
**Karur Municipality.**

8. The Municipal Commissioner,  
Karur Municipality Azad Road,  
Bungalow Street,  
Karur, Tamil Nadu - 639 001.

9. The Chief Engineer,  
P.W.D., W.R.O.,  
Pollachi Region,  
Town Hall, Coimbatore - 641 001.

... Respondents

### REPORT FILED BY THE 8<sup>TH</sup> RESPONDENT

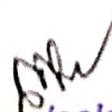
I, K.M. Sudha, wife of N.Rajaratnam, Hindu aged about 39 years, working as Commissioner, Karur Municipality, Karur, do hereby solemnly affirm and sincerely state as follows:-

1. I submit that the Joint Committee has filed a preliminary report after carrying out the inspection of the Karur town and the Amaravathy River and the related areas in compliance with the directions of this Honourable Tribunal.

2. In this regard, the Municipality is filing its preliminary report with regard to the aspects of the issue involved in the present Application that within the purview of the Municipality.

3. As seen from the proceedings of the Madurai Bench of the Madras High Court, in W.P. (MD) No 17508 of 2020, the Court has taken cognisance of the issue and has directed this respondent as well as the other concerned departments to submit their Reports. Accordingly the reports were filed in the writ Petition.

4. The Karur Municipality consists of 48 Wards. Ward Numbers 1 to 32 are part of the original Karur Municipal area. The total population living in the wards 1 to 48 is 2,14,412 as per the 2011 Census in total of 67,436. Ward Nos 33 to 48 are falling in the newly added areas of Thanthoni and Sanapiratti, where the population as per the 2011 census is 76,310 and total households are 27,616. Further growth of the population has taken place and it is estimated that the present population is approximately 2,41,458.

  
**Commissioner,  
Karur Municipality.**

5. The Ward numbers 1 to 32 have been connected to the Underground Drainage system that was proposed in the year 1997 and completed in the year 2007. Therefore the Sewage in the said wards is completely taken care of by treating the same in the Sewage Treatment Plant located in Vangal Road, Arasu colony. The capacity of the STP is 15 MLD. As of now the discharge of the treated Water is reaching only 6.50 MLD. The STP therefore has spare capacity.

6. With regard to the Ward numbers 33 to 48, the same fall in areas that were formerly separate local bodies namely Thanthoni Third Grade Municipality, Sanapiratti Village Panchayat. These areas were merged with the erstwhile Karur Municipality in the year 2011. The said areas are all right adjacent to the Amaravathy River and the topography of the land is such that the entire discharge and rainwater run-off reaches the Amaravathy River.

7. As the said areas right on the banks of the River, the Local body does not have a suitable location for the location of a STP in the said area. Therefore, the Respondent has been requesting the Public Works Department for allotment of a site in their control for the purpose of establishing the STP for Ward Nos 33 to 48. The request was made as early as in the year 2016 and this respondent has not yet been given any allotment for establishing the STP.

8. This apart, the respondent had commissioned studies by the National Institute of Technology, Trichy for finding out the modalities for the treatment of the Sewage. The NIT has given its report dated 23-09-2017 that the oxidation Pond process is best suited for treatment of Sewage and that same can be established in the River Beds of the Amaravathy River for recycling the Sewage.

9. The requests for allotment of a site by the PWD is yet to fructify for this purpose and therefore the Respondent herein is not able proceed further in this regard. The Tamil Nadu Water Investment Corporation (TWIC) was also requested for suggesting alternative

  
**Commissioner,  
Karur Municipality.**

Designs for the treatment of the Sewage by the proceedings dated 14-05-2018. The private company namely N.K BUILDCON Pvt Limited, Hyderabad has given its DPR and has completed its investigation work and has prepared the contour level maps for implementation of the UGD network.

10. Again question of suitable land for this purpose is yet to be addressed. The Revenue Department has been requested for the allotment of the suitable site.

11. Though effective and alternative steps are being taken by this Respondent, due to the non-availability of land and since the PWD is yet to allot any lands for use as Oxidation Pond in the areas suitable for establishing the Oxidation Pond, the further process could not be carried out till date.

12. With regard to the Solid Waste Management in the Karur Municipal area, the total collection of solid waste is 71 tons per day. The collection is only by means of source segregated collection. The Bio-degradable wastes are processed through 12 MCCs situated in various locations around the town the daily quantum of waste of 46 TPD of Bio-degradable wastes is processed by the MCCs. The total quantum of 2300 MT of Manure has been produced by the MCCs since their inception in the year 2019 and as on date 1800 MT has been distributed free of cost to the Farmers.

13. This apart, the RRC is functioning in South Gandhigramam. The Central processing unit for the Solid Wastes is located in Arasu Colony, Vangal road and it carries out processing of dry waste.

14. This apart, the Central processing unit has also one Bio-methanation plant that handles the wastes from Hotel and Market wastes and is producing Bio-gas and the Gas is used to run a Generator that produces sufficient Electricity for lighting purposes in the Central Processing Plant. Daily waste disposal through the said Bio-methanation plant is 3.5 Tons. 16 TPD of plastics recovered in the RRC is disposed off

  
**Commissioner,**  
**Karur Municipality.**

to M/s Ultra Tech Cement Ltd. Balance of about 5 TPD is inert and silt which is used for construction and landfill.

15. The waste is being disposed of by bio-mining at the old compost yard and the said Bio-mining work has completed to the extent of 80% of the accumulated waste. At the commencement of the Bio-mining on 22-02-2020, the estimated legacy waste was 1,41,731 Cubic meters and the same is in the process of being completely removed and processed.

It is therefore prayed that the Honourable Tribunal may be pleased to pass suitable orders in Application Number 257 of 2020 thus render justice.

Solemnly affirmed on  
This the 23<sup>th</sup> day of March  
2021 and the deponent  
Herein has affixed her  
Signature in my presence  
At Karur.

  
**Commissioner,  
Karur Municipality.**

before me

  
**P. Advocate, Karur.**  
**P. NAGULESAMY, B.A., LL.B.,**  
**ADVOCATE, MS: 932/2001**  
**No: 267, Jawahar Bazar,**  
**KARUR - 1, Mob: 98432 34855**

**NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**APPLN. No. 257 OF 2020**

**REPORT BY 8<sup>th</sup> RESPONDENT  
AS ON 08-04-2021**

**M/S P.SRINIVAS.  
N.K. PONRAJ.  
R PURUSHOTHAMAN**

**COUNSEL FOR 8<sup>th</sup> RESPONDENT.**

**CELL NO. 94862 04469.**